

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3089**  
ANSWERED ON 08/08/2023

**LOCAL SELF GOVERNMENTS IN KERALA**

3089. DR. M.P. ABDUSSAMAD SAMADANI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is aware of the weak institutional capacity of Local Self Governments in Kerala in terms of planning spatial, social and economic development, unstable revenue streams, low capacity to plan, mobilize resources and implement infrastructure projects and if so, the details thereof;
- (b) whether the Government has any plans and programmes in place to strengthen the Local Self Governments by providing additional funds and introducing new legislation and if so, the details thereof;
- (c) whether the Government is aware of the functioning of area sabhas which has primarily remained on paper in most cases despite their significant addition to the decentralization process and if so, the details thereof; and
- (d) whether the Government has any programmes in place to enhance the functioning of area sabhas in Local Self Governments and strengthen their effectiveness?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) To (b): Panchayat is the state subject and 73rd Constitutional Amendment Act has provided for the devolution of powers and responsibilities to Panchayat Raj Institutions to enable them to function as Institutions of Self-Government with respect to the preparation of plans for economic development and social justice providing basic infrastructure facilities to the states is primarily responsibility of State Government. The State of Kerala has devolved/decentralized all the 29 subjects to Panchayats as mandated in Constitution. Further, under the Centrally Sponsored

scheme of revamped Rashtriya Gram Swaraj Abhiyan (RGSA), Ministry of Panchayati Raj nudge the states for Capacity Building and Trainings of PRIs with aim to attain holistic, inclusive and sustainable development, leveraging emerging technologies to enable the panchayats to attain the Sustainable Development Goals(SDGs).

(c) to (d) Ministry of Panchayati Raj issued advisory to States/UTs on making Gram Sabha Vibrant which envisages for holding minimum of six Gram Sabha or maximum of twelve Gram Sabha meeting per year and efforts should also been made for maximum attendance in Gram Sabha. Further, Ministry launch “People Plan Campaign” every year on 2<sup>nd</sup> October for preparation of participatory, comprehensive, and convergent Gram Panchayat Development Plan(GPDP) with active participation of Nodal officers, Facilitators and frontline worker of line ministries for strengthening the effectiveness of PRIs.

\*\*\*